

SHRI M. C. CHAGLA: i could not have anticipated the troubles that have unfortunately taken place in Allahabad and indeed my statement does not deal with that. As a matter of fact, if hon. Members would look at my statement, it does not deal with any individual instance. In any case there is a Resolution on the Order Paper which will very likely be reached to-morrow when we can discuss all these things.

As regards the Prime Minister, I do not know how she is involved.

SHRI BHUPESH GUPTA: She is involved directly.

SHRI M. C. CHAGLA: If I understood my friend, Shri Rajnarain correctly, he said: 'Why did the Prime Minister go to Allahabad?' This is a free country and anyone can go anywhere and certainly the Prime Minister can go to Allahabad, Calcutta or Bana-ras or wherever she likes.

SHRI BHUPESH GUPTA: We are not questioning that at all.

श्री राजनारायण : मैं आप से यह अर्ज करना चाहता हूँ कि मैंने कौसी जानकारी होम मिनिस्टर साहब को दे दी थी और वे इस समय यहाँ पर बैठे हुए हैं।

#### STATEMENT BY MINISTER ON SOME RECENT RAILWAY ACCIDENTS

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI SHAM NATH): Sir, it is about two pages. May I make the statement or lay it on the Table?

MR. CHAIRMAN: You lay it on the Table.

SHRI SHAM NATH: I beg to lay a statement in regard to two railway accidents that took place recently. [Placed in Library. See No. LT-7139/ 66].

SHRI BHUPESH GUPA (West Bengal): Has the Railway Minister resigned? Is that included in the statement?

SHRI ATAL BIHARI VAJPAYEE (Uttar Pradesh): Sir, i have given notice of a motion to raise a discussion on the railway accidents. I hope some time would be allotted to discuss the statement.

श्री राजनारायण (उत्तर प्रदेश) : मैं आप से एक बात अर्ज करना चाहता हूँ। आपने यह खत लिखा था कि पिछले सदन में जो विशेषाधिकार की बात उठाई थी उसको इस पत्र में नहीं लिया जायेगा। मगर मैं ने एक खत जो वित्त मंत्रालय के श्री आर० सी० दत्त के नोट के संबंध में लिखा था कि क्या सरकार उस बारे में सदन में स्पष्टीकरण करेगी? उस खत का जवाब मुझे नहीं मिला और मैं जानना चाहता हूँ कि मेरे उस खत . . .

श्री सभापति : मैं अपने आफिशियल खतों का जवाब यहाँ नहीं देता हूँ।

#### MOTION RE EXTENSION OF TIME FOR PRESENTATION OF THE RE- PORT OF THE SELECT COMMITTEE OF THE RAJYA SABHA ON THE INDIAN PENAL CODE (AMENDMENT) BILL, 1963

SHRI AKBAR ALI KHAN (Andhra Pradesh): Sir, I beg to move:

"That the time appointed for the presentation of the Report of the Select Committee of the Rajya Sabha on the Bill further to amend the Indian Penal Code be extended up to the first day of the Sixtieth Session of the Rajya Sabha."

*The question was put and the motion was adapted-*

SHRI MULKA GOVINDA REDDY (Mysore): Sir, before the Home Minister moves the Bill for introduction . . .

MR. CHAIRMAN: I have some announcements to make.

**. ALLOTMENT OF TIME FOR CONSIDERATION OF (1) PROCLAMATION RE KERALA AND (2) MOTION RE STUDENT UNREST**

MR. CHAIRMAN: I have to inform Members that I have allotted one day for the consideration of a Government Resolution regarding the Proclamation issued under article 356 of the Constitution in relation to the State of Kerala.

I have also to inform Members that under rule 172 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted one day for the consideration of the motion regarding the recent widespread unrest among students in the country.

**MESSAGE FROM THE LOK SABHA**

**"THE BEEDI AND CIGAR WORKERS (CONDITIONS OF EMPLOYMENT) BILL, 1966.**

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha: —

"I am directed to inform Rajya Sabha that the Beedi and Cigar Workers (Conditions of Employment) Bill, 1966, which was passed by Rajya Sabha at its sitting held on the 16<sup>th</sup> February, 1966, has been passed by Lok Sabha at its sitting held on the 1st November, 1966, with the following amendments: —

**Clause 2**

1. Page 2, line 26, for "both at home, and" substitute "both at home

(hereinafter referred to in this Act as 'home worker'), and".

2. Page 3, for lines 22 and 23, substitute '(m) "principal employer" means a person for whom or on whose behalf any contract labour is engaged or employed in an establishment;'

**Clause 27**

3. Page 12, line 23, for "Explanation" substitute "Explanation I".

4. Page 12, after line 27, insert:

"Explanation II.—For the purpose of determining the wages payable to a home worker during leave period or for the purpose of payment of maternity benefit to a woman home worker, 'day' shall mean any period during which such home worker was employed, during a period of twenty-four hours commencing at midnight, for making beedi or cigar or both."

**Clause 37**

5. Page 17, after line 7, insert—

"Provided that the said Act shall, in its application to a home worker, apply subject to the following modifications, namely: —

- (a) in section 5, in the Explanation to sub-section (1), the words 'or one rupee a day, whichever is higher' shall be omitted; and
- (b) sections 8 and 10 shall be omitted."

**Clause 44**

6. Page 20, after line 33, insert—

"(4) Every rule made under this section shall be laid as soon as may be after it is made, before\* each House of the State Legislature, where it consists of two Houses, or where such Legislature consists of one House, before that House, while it is in session for a total period of 30 days which